CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE SHAREHOLDERS OF RATNABALI CAPITAL MARKETS LIMITED

Registered Office: FMC Fortuna, Block A7 & A8, 4th Floor, 234/3A, A.J.C. Bose Road, Kolkata-700 020.

This corrigendum ("**Corrigendum Announcement**") to the Public Announcement published in the newspapers on August 12, 2009 ("**Public Announcement/PA**") is being issued by Dalmia Securities Private Limited ("**Manager to the Offer" or "DSPL**") on behalf of Mr. Vikash Somani, Mr. Suresh Kumar Somani, Mrs. Jaishree Somani (hereinafter collectively referred to as "**Acquirers**") and Ashwamedh Properties Private Limited, being a person acting in concert with the Acquirers ("**Ashwamedh**" / "**PAC**") to the shareholders of Ratnabali Capital Markets Limited (**"RCML"** or **"Target Company"**) pursuant to and in compliance with the provisions of Regulation 11(2) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 (hereinafter referred to as "**SEBI (SAST) Regulations**"). This Corrigendum Announcement is being issued to apprise the shareholders of RCML about the following:

a. *Revised Activities Schedule*

The original and revised schedule of the major activities of the Offer is as follows:

Sr. No.	ACTIVITY	Original Schedule		Revised Schedule	
		Date	Day	Date	Day
1	Date of Public Announcement	August 12, 2009	Wednesday	August 12, 2009	Wednesday
2	Specified Date*	September 4, 2009	Friday	September 4, 2009	Friday
3	Last date for announcement of a competitive bid	September 2, 2009	Wednesday	September 2, 2009	Wednesday
4	Date by which Letter of Offer will be posted to shareholders	September 24, 2009	Thursday	March 31, 2010	Wednesday
5	Date of Opening of the Offer	October 5, 2009	Monday	April 5, 2010	Monday
6	Last date for revising the Offer Price / number of Shares	October 15, 2009	Thursday	April 15, 2010	Thursday
7	Last date for withdrawing acceptance from the Offer	October 21, 2009	Wednesday	April 21, 2010	Wednesday
8	Date of Closure of the Offer	October 24, 2009	Saturday	April 24, 2010	Saturday
9	Date of communicating rejection / acceptance and payment of consideration for applications accepted.	November 7, 2009	Saturday	May 8, 2010	Saturday

*Specified Date is the date for determining the names of the shareholders to whom the Letter of Offer would be sent, being all the shareholders of the Target Company (except the Acquirers, PAC and Deemed PAC), whose names appear on the register of members of the Target Company and as regards the beneficial owners of the dematerialized Shares, whose names appear as beneficiaries on the records of the respective depositories, at the close of business hours on September 4, 2009.

b. *Para 8 under heading "OPTION TO THE ACQUIRERS IN TERMS OF REGULATION 21(3)" of the original public announcement is replaced as under:-*

8. DISCLOSURE IN TERMS OF REGULATION 21(2)

The minimum public shareholding required for continuous listing of the equity shares of the Target Company is 25% (twenty five percent) of the paid up equity share capital.

In the event that the public shareholding in the Target Company falls below the minimum level required as per the Listing Agreement entered into by the Target Company with the BSE as a result of acquisition of the Equity Shares by the Acquirers/PAC under this Offer, the Acquirers/PAC shall take necessary steps to facilitate compliance of the Target Company with the relevant provisions including Clause 40 A of the Listing Agreement within the time frame stipulated therein.

In the above event, the Acquirers/PAC will engage with BSE and based on the legal framework may also explore options, which are compliant with the legal and regulatory framework, as is available or may become available at a future date. Depending upon the response to this Offer, the Acquirers/PAC may exercise the option of (i) disinvesting the excess shares either (a) through the market engaging BSE or (b) make an Offer for Sale of the shares held in excess of 75%, or (c) take necessary steps to facilitate a further public offering of the Target Company, or (ii) take up with the Target Company to go in for delisting the shares of the company following the procedure stipulated under SE BI (Delisting of Equity Shares) Regulations, 2009.

This Corrigendum Announcement is in continuation of and should be read in conjunction with the Public Announcement. Terms used but not defined in this Corrigendum Announcement shall have the same meaning as assigned in the Public Announcement.

The Acquirers/PAC accepts full responsibility for the information contained in this Corrigendum Announcement and also for fulfilling its obligations as laid down in the SEBI (SAST) Regulations. For further details please refer to the Letter of Offer, Form of Acceptance and Form of Withdrawal. This Corrigendum to the Public Announcement would be available on the SEBI website http://www.sebi.gov.in

ISSUED BY: MANAGER TO THE OFFER

Dalmia Securities Private Limited

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On behalf of

Vikash Somani, Suresh Kumar Somani and Jaishree Somani (Acquirers)

and

Ashwamedh Properties Private Ltd (PAC)

Place : Kolkata

Date : March 29, 2010

Size: 20x12 sq. cm